

(d) Plans have been drawn by DDA to allot flats to registrants of 1979 scheme by the end of 8th Five Year Plan subject to availability of land and infrastructural services.

Special Audit of DDA (Slum)

1307. SHRI NADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Administration had conducted special audit of the DDA (Slum);

(b) if so, the findings of the special audit; and

(c) the follow-up action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The Special Audit Report cites instance of financial irregularities and administrative mis-management in the Slim Wing of Delhi Development authority.

(c) The Delhi Administration has -

(i) referred the case to Central Vigilance Commission alongwith a copy of the Special Audit Report for first advice and further necessary action; and

(ii) referred the case to Vice Chairman, Delhi Development Authority, with request to take specific administrative action in respect of persons belonging to DDA and streamline the functioning of the slum Wing.

Fisheries Landing Centre in Kerala

1308. SHRI THAYIL JOHN ANJOLOSE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have received any proposal for construction

of fisheries landing Centre at Kattoor-Pollathai in Kerala;

(b) if so, the details thereof; and

(c) the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir. .

(b) & (c). The Projects' envisages construction of a sorting platform, auction hall, repair shed, administrative Block, Security room, locker room, canteen and water and power supply at an estimated cost of Rs. 33.00 lakhs.

The additional information required on the project proposal is awaited from Government of Kerala.

[Translation]

Activities of Voluntary Organisations

1309. SHRI VILAS MUTTEMWAR: Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to examine the activities of voluntary organisations getting grant from the government for the social services;

(b) if so, the details thereof; and

(c) the criteria of selecting the voluntary organisations for examination?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). all voluntary Organisations receiving grants -in-aid from Ministry of Welfare are subject to inspection by an officer of Central Government of State Government. The Accounts of such Voluntary Organisations have also to be open to a test check by Comptroller & Auditor General of India at his discretion. In addition, a further probe is also carried out into the affairs of the organisations if there is a specific complaint against it. For the